



2026:AHC:39225-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 3956 of 2026

Amrendra Kumar Shastri

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Ajay Kumar Kashyap, Vishakha Dubey
Counsel for Respondent(s)	: G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.

HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:

"(i) Issue a writ, order or direction, in the nature of mandamus directing to the respondent no. 2 and 3 to conclude the fair and impartial investigation in the aforesaid first information report dated 13.11.2025 registered with Case Crime No. 0296 of 2025, under Sections 406, 504, 506 IPC, Police Station- Ramnagar, District- Kashi (Commissionerate Varanasi).

(ii) Issue a writ, order or direction, in the nature of mandamus directing to the respondent no. 2 and 3 to arrest the respondent no. 4 to 9 in pursuance of the first information report dated 13.11.2025 registered with Case Crime No. 0296 of 2025, under Sections 406, 504, 506 IPC, Police Station- Ramnagar, District- Kashi (Commissionerate Varanasi).

(iii) Issue a writ, order or direction, in the nature of mandamus directing to the respondent no. 2 and 3 to add relevant section of the B.N.S. in pursuance of the first information report dated 13.11.2025 registered with Case Crime No. 0296 of 2025, under Sections 406, 504, 506 IPC, Police Station- Ramnagar, District- Kashi (Commissionerate Varanasi).

(iv) Issue any other writ, order or direction, which this Hon'ble Court may deem fit and proper under the facts and circumstances of the case.

(v) Award the cost of the petition in favour of the petitioner."

3. Learned counsel for the petitioner submits that the petitioner is the first informant in the present case and though the FIR in the instant case has been registered on 13.11.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the Police Commissioner, District- Kashi (Commissionerate Varanasi), highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before the Police Commissioner, District- Kashi (Commissionerate Varanasi), the Police Commissioner, District- Kashi (Commissionerate Varanasi)/respondent no. 2 shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid observation, the present petition stands disposed of.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 20, 2026

KU